

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.300/MP/2026

Subject : Petition under Section 79, including 79(1)(c), 79(1)(k) of the Electricity Act, 2003 read with CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022, seeking approval of the recommendation of the Committee Report dated 10.04.2026 which recommended waiver of ISTS transmission charges for the Petitioner's 60.5 MW Wind-Solar Hybrid Project by extending the SCOD till 04.12.2025 [Wind component] and 09.12.2025 [Solar component] on account of the said project suffering from Force Majeure events in terms of Regulation 13(2)(h)(ii) of the CERC Sharing Regulations 2020.

Petitioner : CGE Renewables Private Limited (CGERPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, CGERPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking waiver of the transmission charges till the actual commissioning of the Petitioner's 60.5 MW Wind-Solar Hybrid Power Project (29.7 MW Wind and 30.8 MW Solar) in line with the Report of the Committee constituted under Regulation 13(2)(h) of the Sharing Regulations, 2020.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Petitioner to implead WRLDC as party to the Petition and to file the revised memo of parties within three days.

(c) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petitioner is directed to file the following information, on an affidavit, within two weeks:



- (a) Furnish the CEA energisation certificates for the partial capacity of its project and furnish the CEA energisation certificates for its complete project capacity, i.e., 29.7 MW Wind + 30.8 MW Solar.
- (b) The CEA has granted energisation certificates for its plant in June 2025; however, as per the approval dated 13.11.2025, a charging and trial run was issued by WRLDC with respect to Petitioner's application dated 11.11.2025. Clarify the reasons for delay in making the application for FTC when its project was ready in June 2025.
- (c) Status of the 148.5 MW project of Srijan Energy System and its COD.
- (d) As per the Petitioner, there were delays on the part of its OEMs for submission of the technical data, models, and completion of the studies. How the delays on the part of Petitioner's OEMs constitute a force majeure.
4. The Respondent, CTUIL, is directed to file the following information on an affidavit within two weeks:
- (a) Whether the document dated 9.3.2025 issued by CTUIL, which has been claimed by the Petitioner as a change in CEA standards, is an amendment to the CEA Technical Standards?
- (b) CTUIL's response to the Petitioner's claim that issuance of documents dated 9.3.2025 has resulted in delay in grant of First Time Charging (FTC) approval.
- (c) What is the timeline by which CTUIL was required to intimate the approval for addition of generation capacity of 31.5 MW wind + 31.5 MW solar, applied by Srijan Energy Systems and reasons for delay in final approval as claimed by the Petitioner and observed as force majeure by the Committee in its report.
5. WRLDC is directed to clarify on an affidavit within two weeks whether there was any delay in issuance of FTC for the Petitioner's project, as has been claimed by the Petitioner.
6. The Petition will be listed for hearing on **24.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)